

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA No. 301 of 1994

Thursday, this the 12th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. NR Janaki,
D/o Narayanan,
Nambozhi Meenathathil,
Peringala, Pathiyoor PO,
Meenampalli. .. Applicant

By Advocate Mr. TCC Govindaswamy
Vs.

1. The Divisional Personnel Officer,
Southern Railway, Trivandrum-14. .. Respondent

By Advocate Mr. Mathews J Nedumpara

ORDER

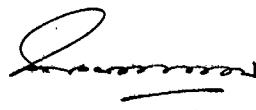
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

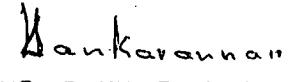
Applicant who was a woman Casual Labourer under the Railways, seeks absorption with effect from 31-12-1982. Consequential benefits are also claimed. Applicant submits that by reason of her length of service and her community status she is entitled to the reliefs prayed for. She would also submit that persons with lesser length of service have been absorbed. Though applicant had been making representations, there is no indication that they were being considered. We permit applicant to make a comprehensive representation before respondent Divisional Personnel Officer, setting out her grievances. If a representation is so made, respondent Divisional Personnel Officer shall examine the facts of the case, and pass a reasoned order thereon within three months from the date of receipt of the representation. The absence of a counter affidavit delays a final decision in the matter, to

the detriment of applicant. While allowing the application, we direct respondent to pay Rs. 200/- (Rupees Two hundred only) as costs to applicant.

2. With these directions we dispose of the application.

Dated the 12th January, 1995


SP BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ak/12-1

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 290/93

Monday, this the 19th day of September, 1994

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Y. Ammini
Ex-Casual Labourer
Kallukuzhiyil Thazhathethil
Ponakam, Mavelikkara
2. K.P. Thankamma
Ex- Casual Labour
Kallu Kuzhil Parambil
Kallumala, Mavelikkara
3. K. Thankamma,
Ex-Casual Labour
Chittoor Vadakkathil
Eretha South P.O.,
Chettikulangara, Mavelikkara
4. P. Ponnamma
Ex-Casual Labour,
Kallukuzhi Vadakethil
Ponakam, Mavelikkara
5. K. Sarada,
Ex-Casual Labour
Njayappallil Kizhakkethil
Erezha South
Thettikulangara P.O.
6. T. Kunjukunjamma
Ex Casual Labour
Marijan Colony,
Block No.16 Umbernal
Mavelikkara
7. C. Janaki
Ex Casual Labour
Muttathu muri P.O., Mavelikkara
8. C. Narayani,
Ex-Casual Labour
Thundiyath Kizhakkethil
Palliarimangalam
Olaketti Ambalam, Mavelikkara

Applicants

By Advocate MR. T.C. Govinda Swamy

VS.

1. The Union of India through
The General Manager
Southern Railway
Madras-3
2. The Divisional Personnel Officer
Southern Railway, Trivandrum-14

Respondents

By Advocate MR. Thomas Mathew Nellimoottil

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O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

We find that applicants have been continuing in service by reason of an interim order made by a Bench of this Tribunal on 9.3.93. The only direction that need be issued now, is one to consider A-4 representation on merits and pass orders thereon. We direct second respondent to consider A-4 representation, examine the facts in detail and pass appropriate orders within four months from today. Till such orders are passed, the interim order will remain in force. With this direction, we dispose of the application.

2. Applicants if so advised, may supplement their representations within ten days from today. In case the decision is likely to affect other employees, they will also be heard before final orders are made. No costs.

Dated the 19th September, 1994.

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

Kmn 19994

LIST OF ANNEXURES

1. Annexure A-4 - A true copy of Representation dated
4.6.92

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